

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 103
(IB)-1446(PB)/2018

IN THE MATTER OF:

Dena Bank

.... Applicant/petitioner

Vs.

M/s. Rathi Super Steels Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 25.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the applicant :

Ms. Nishi Chaudhary, Adv. for Dena Bank.

For the respondent:

Mr. A.T Patra, Ms. Tanya Khare, Ms. Aradhna Patra, Advs.

ORDER

Learned counsel for the petitioner requests for one last opportunity to file rejoinder to the reply as well as application filed under Section 340 of Cr.P.C. Let the needful be now done within ten days with a copy in advance to the counsel opposite.

List for arguments on 18.02.2019.

-Sd-

(M. M. KUMAR)
PRESIDENT

-Sd-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)